



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA- 918 of 2005-

Applicant(s) Shri K. Srinivas Rao Respondent(s) Union of India & others

Advocate
for Applicant (s)..... Mr. B. S. Tripathy Advocate
for Respondent (s).....

M. K. Rath
J. Path.

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.C of Rs.50/- filed. Copy Served.</p>	<p>REGISTERED 30/11/05 ... Registered</p>
<p>For favourable Registration please as per memo.</p>	
<p><u>S.C(J)</u> 30.11.05</p>	<p><u>Order dated: 01.12.05</u></p>
<p><u>Jh</u> 30/11/05</p>	<p>Heard Mr. B.S.Tripathy, Lt. Counsel appearing</p>
<p><u>D/R</u></p>	<p>for the Applicant and Mr. R.C.Rath, Lt. Standing</p>
<p><u>D/R</u></p>	<p>Counsel for the Railways; on whom a copy of this</p>
<p><u>Regd by</u> 30.11.05</p>	<p>Original Application has already been served. Peruse</p>
<p><u>30/11/05</u></p>	<p>the materials placed on record.</p>
<p>for Admission with Interim order Copy Served.</p>	<p>Prayer of the Applicant for a compassionate</p>
<p><u>30/11/05</u></p>	<p>employment having been turned down, he has filed</p>
<p><u>Bench</u> 30.11.05</p>	<p>the present Original Application under Section 19</p>
<p><u>Comp./Gr.'C'/703 dated 23.09.05 (Annexure-A/6)</u> of the</p>	<p>of the Administrative Tribunals Act, 1985.</p>
	<p>Rejection of the prayer for compassionate</p>
	<p>employment was communicated vide letter No. E/Rectt.</p>

Notes of the Registry

Orders of the Tribunal

Senior Divisional Personnel Officer of South Eastern Railways, stationed at Chakradharpur. The said communication under Annexure-A/6 dated 23.09.2005 was issued on the basis of letter No. P/Comp./CKP/34/L/325 dated 14.06.05 of the SPO(IR)/GRC of the headquarters of South East Railway. The text of the letter under AnnexureA/6 dated 23.09.05, addressed to the Applicant, reads as under;

" Reg :- Employment assistance to Sri K. Srinivas Rao, S/o. Late K.Venkat Rao, Ex-Diesel Asstt. under LF/BNDM on compassionate ground in group'C' category.

The employment assistance case in favour of you was referred to Hd. Qtrs. for approval of the competent authority. But, SPO(IR)/GRC has intimated under his letter No. Comp/CKP/34/L/325 Dtd. 14.06.05 stating that the subject case was put-up to the competent authority who has regretted the same.

This is for your information."

A plain reading of the contents of Annexure-A/6 dated 23.9.05 (supra) goes to show that the rejection of the prayer for a compassionate appointment (as communicated to the Applicant) is bereft of any reason and, therefore, the same is not sustainable and, as a consequence, the same (Annexure-A/6 dated 23.09.05) is hereby quashed by granting liberty to the Respondents to reconsider the case of the Applicant and pass a reasoned order in the matter of ^{granting} compassionate employment to the Applicant, which should be done within a period of 60 days from the date of receipt of this order.

With the aforesaid observation and direction, this O.A. stands disposed of.

Send copies of this order to the Respondents

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order aff. 1-12-05-

Copy of Order may
be given to both the
parties.

12/05-

h
2/12/05
S-O (J)

Copy of Order with
Order may be sent to all
respondents by post.

12-12-05-

h
2/12/05
S-O (J)

along with copies of the Original Application,
and free copies of this order be handed over
to the Ld. Counsel appearing for both the
parties. A free copy of this order be also
sent to the Applicant in the address given
in the Original Application.

h 2/12/05
Member (Judicial)

01/12/05